



Competition Commission of India

TRILEGAL PRESENTS

**NALSAR-CCI ANTITRUST
MOOT, 2024**



22 - 24 MARCH, 2024

Rulebook



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1. DEFINITIONS

1.1. **“Advanced Rounds”** means the Quarter-Final, Semi-Final, and Final Rounds held in the offline format.

1.2. **“Clarifications”** refers to the requests for information with respect to the Moot Proposition, to be submitted by 17th January 2024.

1.3. **“Compendium”** refers to the collection of judgements and resources used to support the oral and written submissions of the party.

1.4. **“Competition”** refers to “Trilegal’s NALSAR-CCI Antitrust Moot, 2024”, organized by NALSAR University of Law, Hyderabad.

1.5. **“Competition Website”** can be accessed at www.antitrustmoot.nalsar.ac.in.

1.6. **“Cross-institutional Team”** means a team which consists of members from more than one institution.

1.7. **“Dispute Resolution Committee”** shall consist of the Competition Director, Convenor of the MCC, an MCC member, and Prof. Sourabh Bharti.

1.8. **“MCC”** means the Moot Court Committee of the NALSAR University of Law.

1.9. **“Organising Committee”** means the Committee constituted by the MCC for conducting the competition.

1.10. **“Plagiarism”** refers to the direct or substantial duplication of work represented as one’s own, without acknowledgement.

1.11. **“Preliminary Rounds”** refers to the rounds which take place before the Advanced Rounds of the Competition and for the purpose of determining which teams advance to the Advanced Rounds.

1.12. **“Proof of Enrolment”** shall mean to include College Identity Card or a similar document.

1.13. **“Registration Fees”** refers to the one time amount payable by all teams participating in the Competition.

1.14. **“Registration Form”** can be accessed at www.antitrustmoot.nalsar.ac.in/registration.

1.15. **“Soft Copies”** of a document includes the document in both PDF (.pdf) and Microsoft Word (.doc or .docx) format.

2. INTERPRETATION OF RULES

2.1. The Dispute Resolution Committee shall serve as the final arbiter of the implementation and interpretation of the Rules.

2.2. The Competition shall be conducted in accordance with these Rules. All Participating Teams shall be presumed to have read and understood these Rules.

3. LANGUAGE

3.1. All oral and written submissions are required to be made in English, which shall be the official language of the Competition.

4. STRUCTURE OF THE COMPETITION

4.1. The Competition shall comprise two stages.

4.2. **Memorandum Elimination Round:** This shall be open to 100 teams which register for the Competition, based on a first-come-first serve basis. The results of this round shall be based on the evaluation of Memorandums and shall determine the 24 teams which will proceed to the Oral Rounds.

4.3. **Oral Rounds:** The teams which qualify Memorandum Elimination Round shall be eligible to participate in the Oral Rounds, which shall comprise Preliminary Rounds and Advanced Rounds.

EVENT	DATE
Registrations Open	10th January 2024
Release of the Moot Proposition and Rules	10th January 2024
Registrations close	10th February 2024
Last date for seeking clarifications	17th January 2024
Release of clarifications	21st January 2024
Memorandum Submission Deadline	26th February 2024
Memorandum Elimination Round Results	8th March 2024
Oral Rounds	22nd- 24th March 2024

5. ELIGIBILITY

5.1. The Competition is open to all students enrolled bona-fide on a regular basis in an Undergraduate/Postgraduate law course (including LL.M. programs) or its equivalent conducted by any institution recognized by the Bar Council of India.

5.2. The Competition is open to students currently enrolled in LL.B. Degree Courses (3 year/5 year) or LLM Postgraduate Degree Courses.

5.3. Applications from Cross-institutional Teams are accepted. There is no limit on the number of teams applying from one institution.

6. TEAM COMPOSITION

6.1. Each team shall comprise two or three members.

6.2. In three-member teams, two members shall perform the role of speaker and one member shall perform the role of researcher.

6.3. In case of two-member teams, the team will have to forgo the Researcher's Test.

6.4. Any additional members, including observers, will not be recognised as part of the team for the purposes of the Competition.

6.5. The substitution of any team member is not allowed after the Registration Deadline except in extenuating circumstances and only with the permission of the Organising Committee.

7. REGISTRATION

7.1. Interested teams are required to register for the Competition by filling out the Registration Form.

7.2. Proof of Enrolment* for each team member is required for Registration. The proof(s) is to be submitted via the Registration Form.

7.3. The last date for completion of all the registration formalities is 10th February 2024.

7.4. The Registration confirmation will be notified to the teams by the Organising Committee after completing and verifying all the registration formalities. A Team Code will be assigned post-confirmation of registration.

8. REGISTRATION AND FEE

8.1. The Registration Fee is INR 6000. Registration Fee is mandatory for all teams.

8.2. The Registration Fee includes the accommodation provided during the moot, and the participants are not supposed to pay any additional fee.

8.3. Once the Registration is received by the Organising Committee, it will not be refunded in any circumstance.

* Refer Rule 1.12

9. ANONYMITY

9.1. Non-compliance with Rule 9.2 will result in penalties under Rule 16. Non-compliance with Rule 9.3 will result in disqualification.

9.2. Memorandum Elimination Round: The identity of the participants, particularly the institution represented, should not be revealed in the memorandum. Any such disclosure will amount to non-compliance.

9.3. Oral Rounds: The speakers may only state their names or team codes during the Oral Rounds. The speaker must not, in any way or under any circumstance, reveal the institution they are representing to the judges during their participation in the Competition.

9.4. Any other submissions, including the Compendium, are subject to Rule 9.2. Disclosure of identity through any mode will result in instant disqualification.

10. COMMUNICATIONS

10.1. All communications to the Organising Committee shall be via email, addressed to nalsarccimoot@nalsar.ac.in or through the individual WhatsApp groups created with every team upon qualification to the Oral Rounds.

10.2. Any information communicated to one member of a team shall be considered as communicated to the whole team.

11. CLARIFICATIONS

11.1. Clarifications regarding the Moot Proposition should be sought by filling out the form in the Clarification Section of the website.

11.2. There is no limit to the number of clarifications a team can ask.

11.3. The deadline for sending clarifications is 17th January 2024 (11:59 PM IST). No requests for clarification received after the deadline will be accepted.

11.4. The clarifications will be released by 21st January 2024 on the Competition Website.*

* Refer Rule 1.5

MEMORANDUM EVALUATION ROUND

12. GENERAL

12.1. Every team which has successfully registered for the Competition shall submit two Memorandums:

- Memorandum on behalf of the Informant(s)
- Memorandum on behalf of the Opposite Party

12.2. All teams are required to submit Soft Copies* of their Memorandums for the Memorandum Elimination Round by 26th February 2024 (11:59 P.M. IST) through the submission form on the website. Any Memorandum not submitted through the submission form will not be considered and will entail immediate disqualification of the team.

12.3. All soft copies of the Memorandum submitted must be in both PDF (.pdf) and Microsoft Word Document format (.doc/.docx).

12.4. Each Memorandum should be contained in a single file with the name of the file being the allocated Team Code followed by an 'I' for Informant(s) and 'O' for Opposite Parties. For instance, the Informant(s) Memorandum of Team Code 10 should be named '10 – I'.

12.5. Teams are required to remove any identification from the meta-data in soft copies. Refer to Rule 9.2.

12.6. If a team makes more than one submission before the deadline, the latest submission shall be considered final for all purposes of the Competition.

12.7. After the completion of the Competition, the Organising Committee reserves the right to publish, disseminate, and use the Memorandums as they deem appropriate.

13. MEMORANDUM CONTENT

13.1. The Memorandums are required to contain the following sections:

- a. Cover Page
- b. Table of Contents
- c. Table of Abbreviations
- d. Index of Authorities
- e. Statement of Jurisdiction
- f. Statement of Facts
- g. Issues Raised
- h. Summary of Arguments
- i. Arguments Advanced
- j. Prayer

• Refer rule 1.15

13.2. Each of the above sections shall begin on a new page and entire Memorandum shall not exceed 40 pages.

13.3. Cover Page: Participants must strictly adhere to providing only the following information in the order specified: (this information should be centred, except where stated otherwise):

- The Team Code in the top right-hand corner of the page. For instance, the team with Team Code 27 would put TC - 27 in the top right-hand corner of the cover page.
- The name and the year of the Competition (i.e., “Trilegal’s 3rd NALSAR–CCI Antitrust Moot Court Competition, 2024”).
- The name and place of the forum.
- The relevant legal provision under which the forum has been approached.
- The cause title.
- The title of the document (i.e., “Memorandum for Opposite Party” or “Memorandum for Informant”).

13.4. The Cover Page shall have a blue background for the Informant(s) and a red background for the Opposite Party.

13.5. Table of Contents: The Table of Contents shall mention:

- All the sections mentioned from Rule 13.1 (c) to 13.1 (j).
- Headings of arguments, sub-arguments, and sub-sub-arguments. Sub-sub-sub arguments need not be mentioned.
- The page numbers corresponding to each of the items mentioned.

13.6. Auto-generated hyperlinked (clickable) Table of Contents is preferred.

13.7. Table of Abbreviations: The Table of Abbreviations must be in alphabetical order.

13.8. Index of Authorities: The Index of Authorities must contain a list of all legal authorities and other sources (together "authorities") cited in the Memorandum. The Index of Authorities must contain the page number(s) of the Memorandum where the authorities are so cited. Refer to Rule 14.8

13.9. The Index of Authorities must classify the authorities into sections (Books, Statues, Articles, Indian Cases, Foreign Cases etc.).

13.10. Auto-generated hyperlinked (clickable) Index of Authorities is preferred.

13.11. Statement of Facts: This section shall not exceed 700 words.

13.12. The Statement of Facts shall only contain the relevant facts from the Moot Proposition, the Clarifications, and nothing else. Legitimate inferences that can be drawn from the moot proposition are allowed.

13.13. Summary of Arguments: This section shall not exceed two pages.

13.14. Arguments Advanced: This section shall not exceed 25 pages.

13.15. Any excess over the page limit or word limit will not be evaluated and Penalties under Rule 16 would apply.

14. MEMORANDUM FORMAT

14.1. Layout: All pages of the Memorandum must be of A4 size, with a 1-inch margin on all sides.

14.2. Font and Spacing: The font and size of the text of all parts of the Memorandum shall be Times New Roman, size 12, 1.5-line spacing.

14.3. The Footnotes shall only be in Times New Roman, size 10, with single (1) line spacing.

14.4. All text must be justified. This rule is not applicable to the Cover Page.

14.5. Citations: The citation format should be according to the 21st edition of The Bluebook: A Uniform System of Citation.

14.6. Speaking footnotes and endnotes are not allowed.

14.7. Page Numbers: The Page numbers shall appear in the bottom right-hand corner of the page.

14.8. The Memorandum shall contain page numbers in the following manner:

Cover Page and Table of Contents	No page number
Sections (iii.) to (viii.) under Rule 13.1	Small Roman Numerals (i, ii, iii...)
Written Arguments till Prayer	Hindu Arabic Numerals (1, 2, 3....)

MEMORANDUM EVALUATION

15. MEMORANDUM – SUBSTANTIVE SCORING

15.1. Two evaluators shall evaluate each Memorandum. Each evaluator shall evaluate each memo out of 100. Each team will be scored out of 400 points. The criteria for evaluation are as follows:

CRITERIA	MAX POINTS
Knowledge and Use of Facts	25 Points
Quality of Legal Analysis	25 Points
Recognition of Issues and Structure of Arguments	20 Points
Quality and Extent of Research	20 Points
Overall Presentation (Language, structure, format, citations)	10 Points
Maximum Marks	100
(Less) Penalty Points	
Total Marks for the Memorandum	100 minus Penalties

16. MEMORANDUM – OBJECTIVE DEDUCTIONS

16.1. There shall be an upper ceiling of maximum penalties, which shall not exceed 50 points.

RULE	VIOLATION	PENALTY
12.1	Non-submission of both memorials	Disqualification
12.2	Delay in submission	1 point per memo per hour for submission within the first 5 hours after the deadline.

		2 points per memo per hour for submission between 5 – 12 hours. Disqualification beyond 12 hours.
12.4	Non-adherence to prescribed file naming format	1 points
12.5, 9.2	Breach of anonymity in Memorandum	7 points per memo
13.1	Missing section(s) or Additional Section(s)	5 points for every missing section
13.2	Section not starting on a new page	1 point
13.2	Exceeding page limit	1 point per extra page; any Memorandum submission beyond 45 pages would result in disqualification
13.3	Required information missing or mentioned in incorrect format	0.5 points for every violation
13.4	Self-explanatory	1 point
13.5	Missing information or page numbers in the Table of Contents	1 point
13.7	Table of Abbreviations not in alphabetical order	1 point
13.8	Missing page numbers in the Index of Authorities	1 point
13.11	Exceeding word limit in Statement of Facts	0.25 points for every 20 words; maximum 3 points
13.13	Exceeding word limit in Summary of Arguments	0.25 points for every 20 words; maximum 3 points
13.14	Exceeding page limit in Arguments Advanced	5 points for every additional page
14.1	Incorrect margins	2 points
14.2	Incorrect font, size or spacing	2 points (one-time deduction)

14.3	Incorrect font, size or spacing	2 points (one-time deduction)
14.4	Self-explanatory	2 points
14.5	Incorrect citations	1 point for every wrong citation; maximum 10 points
14.6	Speaking footnotes and endnotes	2 Points (One time deduction) for each Memorandum
14.8	Incorrect page numbers	1 point

17. PLAGIARISM

17.1. Plagiarism found within the Memorandums can result in the team's disqualification based on the occurrence's severity.

17.2. The permissible limit of similarity is 15%, exclusive of citations and footnotes. However, direct plagiarism not amounting to 15% can also attract disqualification.

17.3. The standard applies to research-based plagiarism within the document (lifting texts from other sources without proper citation) and inter-memo plagiarism (between participating teams).

17.4. If an instance of plagiarism is found to be prevalent in a Memorandum, the involved team may be issued a show cause notice by the Organising Committee.

17.5. Portions of research directly quoted from other sources, properly cited, and within quotation marks will not be considered plagiarism.

18. QUALIFICATION TO ORAL ROUNDS

18.1. After evaluation of the Memorandums, the top 24 teams, on the basis of their total scores in the Memorandum Elimination Round, shall qualify for the Oral Rounds.

18.2. The results of the Memorandum Elimination Round shall be declared on 8th March 2024.

18.3. Subject to the discretion of the Organising Committee, more than 24 teams may be qualified for the Oral Rounds based on the closeness of scores and the number of participants.

18.4. The Organising Committee reserves the right to increase or decrease the number of teams qualifying to the Oral Rounds.

19. CONFIRMATION OF PARTICIPATION

19.1. The teams that qualify will be required to confirm their participation in the Oral Rounds by filling out the confirmation form sent to them by email before 15th March 2024 (11:59 P.M. IST).

19.2. In the event that a team fails to confirm participation within the specified timeline, invitations to other teams will be issued on the basis of the scores of the Memorandum Evaluation Round by 17th March 2024.

19.3. The teams that qualify shall make all necessary travel arrangements to reach the campus premises of NALSAR University of Law, Hyderabad, and shall share the details of these travel arrangements with the Organising Committee.

ORAL ROUNDS

20. PRELIMINARY ROUNDS

20.1. The Preliminary Rounds shall consist of Preliminary Round – I (“Prelims – I”) and Preliminary Round – II (“Prelims – II”). Each team shall argue in both rounds, once as Informant and once as Opposite Party. No team shall face the same bench or team more than once in the preliminary rounds.

20.2. A two-judge bench will judge each round in the Preliminary Rounds.

20.3. Fixtures: In the Preliminary rounds, the Memorandum scores of the teams will be used to determine the matchups; a power match-up system (Team 1 v Team 24, Team 2 v Team 23...) and a slide match-up system (Team 1 v Team 12, Team 2 v Team 13...) shall be used for Prelims – I and Prelims – II respectively.

20.4. Scoring: Each round shall be decided by allocating a total of 6 round points, with all points awarded based on the Oral Scores of the teams.

20.5. A total of 3 points per judge will be allocated for the Preliminary Rounds. If the difference between the Cumulative Oral Scores is more than 10% of the higher score, the team with the higher score will be awarded 3 points. If the difference is less than 10%, then the Team with the higher score will be awarded 2 points and the other Team will be awarded 1 point. In the case of a tie, the teams will be awarded 1.5 points each for that judge.

20.6. Example:

Team A: 175 marks Team B: 155 marks Difference: 20 marks	Since the difference is more than 10% of 175: Team A: 3 points Team B: 0 points
Team A: 170 marks Team B: 165 Marks Difference: 5 marks	Since the difference is less than 10% of 170: Team A: 2 points Team B: 1 point
Team A: 160 marks Team B: 160 marks Difference: 0	Since there is a tie: Team A: 1.5 points Team B: 1.5 points

20.7. The teams will be ranked based on the points secured in the Preliminary Rounds. In case of a tie, the Memorandum Score and the Cumulative Oral Scores will be used as tiebreakers.

21. ADVANCED ROUNDS

21.1. Octa-final: As per Rule 4.2, if 24 teams qualify to the Oral Rounds, the Organising Committee reserves the right to conduct Octa-final round. The top 12 teams from the preliminary rounds shall advance to the Octa-final round.

21.2. Quarter-final: The top 8 teams from the Preliminary Rounds shall advance to the Quarter-final Rounds. Provided that, if there is an Octa-final round, the winning Team in each of the eight Rounds shall advance to the Quarter-final round.

21.3. Semi-final: The winning Team in each of the four Quarter-final Rounds shall advance to the Semi-final Rounds.

21.4. Grand-final: The winning team in each of the two Semi-final Rounds shall advance to the Grand-final Round.

21.5. A random draw of lots shall be used to determine the matchups for the Advanced Rounds.

22. PROCEDURES FOR ORAL SUBMISSIONS

22.1. Duration: The following shall be the time allotted to each team to present their case during the Oral Rounds. This shall include time allotted for arguments advanced, rebuttals, and sur-rebuttals. The Judges, at their discretion, may, however, extend the time limits for the team, provided that no team may be granted time greater than five (5) minutes beyond the prescribed limit, including the time necessary to answer the questions of the bench. While exercising this discretion, it will be the responsibility of the bench to ensure that both teams are treated fairly.

22.2. Each team will be allotted 25 minutes to present their case in Preliminary Rounds, where the latter is conducted at the discretion of the Organising Committee.

22.3. Each team will be allotted 30 minutes to present their case in the Quarter and Semi Final rounds.

22.4. Each team shall be allotted 40 minutes to present their case in the Final Rounds.

22.5. A researcher may be allowed to argue instead of a speaker only with the permission of the Organising Committee in extenuating circumstances.

22.6. The division of time between the two speakers is up to the discretion of the team. However, each speaker must speak for a minimum of 10 minutes and reserve no more than 4 minutes for rebuttals and sur-rebuttals.

22.7. The Informant's rebuttal shall be limited to responding to the Opposite Party's oral pleadings; whereas the Opposite Party's sur-rebuttal is limited to responding to the Informant's rebuttal.

22.8. Before the Oral Round begins, the team must inform the manner in which the team wishes to divide its total time between its

(i) first speaker, (ii) second speaker, and (iii) the rebuttal (for Informants) or sur-rebuttal (for Opposite Party) to the Bailiff of that round.

22.9. Oral communication during the rounds is limited to the speaker presenting the oral pleadings and the Bench. Only the two speakers for the round from both teams shall be present during the Preliminary Rounds. Any communication between the speakers of a team during the Oral rounds, if required, shall be in writing. Teams should avoid any inappropriate behaviour that disturbs the presentation of the Oral Round

22.10. Dress Code: The Participants must be dressed in formal courtroom attire.

22.11. The maximum marks in an oral round shall be 100 marks per speaker per judge. Each speaker shall be evaluated out of 200 marks, and the basis for evaluation shall be as follows:

CRITERIA	MAX POINTS
Knowledge and understanding of Law	20 marks
Application of law to facts	20 Marks
Logical Reasoning, Ingenuity of arguments, clarity and ability to answer	20 marks
Style, Poise, Courtesy and Demeanour	20 marks
Time Management	10 marks
Organization	10 marks
Total	100 marks

23. GENERAL PROCEDURE

23.1. The Oral Rounds shall be conducted physically at the campus premises of NALSAR University of Law, Hyderabad, and shall comprise of Preliminary Rounds, Quarter- Finals, Semi-Finals and Final Rounds.

23.2. Upon arrival for the Competition, the teams must submit 5 hard copies (printed back-to-back on A4 Paper) of each Memorandum during the Check-in Process to the Organising Committee.

23.3. During the Check-in process, the submitting teams must furnish 2 physical copies of each compendium (optional) prepared as per Rule 24.

23.4. The team representing the Informant shall submit their arguments first, followed by the team representing the Opposite Party. Upon completion of the arguments, the Informant shall have the option of submitting rebuttals, followed by the Opposite Party. Sur-rebuttals shall/shall not be permitted, subject to the discretion of the judges.

23.5. The participants may state their names during the oral rounds but are not allowed to reveal the name of their institution and must use their Team Code in all circumstances.

23.6. The Judges shall be provided with the Memorandum of each party and may pose any questions to the teams with reference to their respective submissions.

23.7. Teams, during Oral Rounds, wishing to cite authorities other than those mentioned in their memorandums may do so only with the prior permission of the Judges.

23.8. Teams are not allowed to use any electronic device during the Rounds. .

23.9. The Judges' decision regarding the conduct of proceedings shall be final vis-à-vis their Courtroom.

23.10. The Judges' decision regarding the outcome of the rounds shall be final.

23.11. The reasoned verdict for qualifying one team in the Advanced Rounds over another shall be recorded by the Organising Committee.

24. COMPENDIUM

24.1. It is not mandatory to submit a Compendium. However, submission of a Compendium must only be in physical (printed) format only.

24.2. The compendium must indicate the Team Code and the side represented on its first page.

24.3. Any disclosure of identity will attract disqualification.

24.4. An index for the compilation (at the beginning of the file/folder) is mandatory. The responsibility of making a coherent, accessible compendium folder lies with the teams.

24.5. In case of judgements exceeding 20 pages only the first page and relevant pages of the judgment are required to be attached.

24.6. The Organising Committee bears no responsibility for any issues caused to Judges in finding a relevant document or page.

25. MEMORANDUM PRINTING GUIDELINES

25.1. The First Page of the Memorandums must be printed in colour according to Rule 13.4.

25.2. All Memorandums must be spiral bound. Memorandums cannot be stapled.

25.3. The hard copies must be identical to the soft copies. Any changes found in the hard copy, regardless of magnitude, will entail instant disqualification of the team.

26. RESEARCHER'S TEST

26.1. The Test will be conducted on 22nd March 2024, during the conduct of the Prelim-I.

26.2. The Researcher obtaining the highest score in Researcher's Test shall be given the Best Researcher Award.

26.3. Format of the Researcher's Test: The Test shall be conducted in the pen-and-paper format in the Examination Hall within the University Premises. The Test must be completed within 40 minutes.

26.4. The test will compose of 30 multiple-choice questions, each carrying 2.5 marks. Every wrong answer will entail 0.5 negative marks.

26.5. Usage of any unfair means, including but not limited to mobile phones or any other electronic equipment during the test, will result in immediate disqualification from the Researcher's Test.

26.6. Teams composed of 2 members, without a researcher shall forego this test and will not be eligible to participate for the Best Researcher Award.

27. AWARDS AND PRIZES

27.1. Winning Team Award: The winning team will receive a plaque, a cash prize of INR 1,00,000/-, an internship with Trilegal and Three (3) one-year complimentary (Academic) subscription to SCC Online Web Edition worth Rs 81,000/-

27.2. Runners-Up Team Award: The runners-up team will receive a plaque, a cash prize of INR 50,000/-, an internship with Trilegal and Three (3) one-year complimentary (Academic) subscription to EBC Learning worth Rs. 43,500/-

27.3. Best Speaker will receive a plaque and a cash prize of INR 10,000.

27.4. Second-Best Speaker will receive a plaque and a cash prize of INR 7,500.

27.5. The team with the **Best Memorandum – Informant** will receive a plaque and cash prize of INR 12,500.

27.6. The team with the **Best Memorandum – Opposite Party** will receive a plaque and cash prize of INR 12,500.

27.7. Best Researcher will receive a plaque, a cash prize of INR 7,500/- and an internship with Trilegal.

27.8. All participating teams will be provided with a certificate of participation or a certificate of merit in accordance with the performance of the team.

28. SCOUTING AND OBSERVATION

28.1. Teams shall not be allowed to observe any of the Oral Rounds of another team unless they have been officially knocked out of the competition.

28.2. Scouting by any team shall entail instant disqualification.

28.3. Non-participants may be allowed to observe any of the Advanced Rounds at the discretion of the Organising Committee.

29. ACCOMMODATION AND TRAVEL

29.1. Accommodation and food shall be provided to all teams by NALSAR University of Law from Noon of 22nd March 2024 till Noon of 24th March 2024 (4 days and 3 nights).

29.2. If any team wishes to arrive earlier or postpone their stay beyond the given schedule, they shall bear additional accommodation costs.

29.3. Transport arrangements shall be made from the place of accommodation to the venue of the Competition by the Organising Committee.

29.4. The form seeking details regarding travel must be duly filled and promptly sent by the teams shortlisted for the Oral Rounds whenever such form is sent by the Organising Committee.

30. POWERS OF THE ORGANISING COMMITTEE

30.1. All Participants are expected to maintain decorum in the Court during the competition and conduct themselves in a manner befitting the legal profession.

30.2. The Organising Committee reserves the right to take appropriate action for unethical, unprofessional, and immoral conduct.

30.3. If any situation is not contemplated in the rules, the Organising Committee's decision on the same shall be final and binding.

30.4. The Organising Committee reserves the right to vary, alter, modify, or repeal any of the above rules without any prior notification, if so required and as they may deem appropriate.

30.5. The institution follows a Zero Tolerance Policy towards sexual harassment and ragging. The Organising Committee reserves the right to disqualify the participants for engaging in such conduct without prejudice to any other action which can be initiated under appropriate law.

30.6. The Organising Committee may invite applications to set up an Equity Committee to ensure the orderly conduct of all participants of the Competition.

30.7. Any issue or matter concerning the Competition will be decided by the Organising Committee.

30.8. Any grievance may be addressed to the Dispute Resolution Committee, whose decision shall be final.

For any clarifications or assistance, kindly send an email to nalsarccimoot@nalsar.ac.in.

Contact the undersigned in case of any queries:

Vikrant Saraf (+91 80590 20923)

Head of the Organising Committee, Trilegal's 3rd NALSAR – CCI Antitrust Moot, 2024,

NALSAR University of Law, Hyderabad